

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.15 to 24
IA/240(AHM)2022 in CP(IB) 37 of 2017

Order under Section 60(5) r.w Rule 11 of NCLT,2016

IN THE MATTER OF:

Lucky Holdings Pvt Ltd

.....Applicant

V/s

Nitin Jain Liquidator of PSL Ltd

.....Respondent

Order delivered on ..23/03/2022

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

Mr. Gaurav Mitra, Mr. Aditya Gauri and Mr. Amar Vivek, Advocates for the Liquidator in IA/240(AHM)2022

Mr. Tirth Bhatt, Advocate, for the Liquidator in IA 362 of 2020, IA 388 of 2020, IA 777 of 2020, IA 778 of 2020 and IA 779 of 2020

Mr. Kanishk Khetan, Advocate, for the Applicant in IA/240(AHM)2022, IA/747 (AHM) 2021 and IA/828(AHM) 2021

Mr. Ravi Pahwa, Advocate, for Respondent no.1 in IA/362 of 2020 and IA 388 of 2020 and for Respondent no.2 in IA 778 of 2020

Mr. Pratik Thakkar, Advocate, for Respondent no.1 in IA 778 of 2020 and Applicant in IA 779 of 2020

Mr. Abinash Agarwal and Mr.Amit Meharia, Advocates, for Indian Oil Corporation Gupta Law Associates, Advocate, for Respondent No.5 in IA 388 of 2020

Mr. Anuj K. Trivedi, Advocate, for the Applicant in IA 777 of 2020

Mr. Zoheb Hossain, Advocate, for Directorate of Enforcement.

Mr. Abhirup Dasgupta, Mr. Aditya Jain and Bhawana Sharma, Advocates for for Assam Gas Ltd. (Respondent No. 14 in IA 388/2020)

ORDER

IA/240(AHM)2022 in CP(IB) 37 of 2017, IA 362 of 2020 in CP(IB) 37 of 2017, IA 388 of 2020 in CP(IB) 37 of 2017, IA 777 of 2020 in C(IB) 37 of 2017, IA 778 of 2020 in CP(IB) 37 of 2017, IA 779 of 2020 in CP(IB) 37 of 2017, IA/747(AHM)2021 in CP(IB) 37 of 2017, IA/828(AHM)2021 in CP(IB) 37 of 2017, IA/8(AHM)2022 in CP(IB) 37 of 2017 and IA/122(AHM)2022 in CP(IB) 37 of 2017



IA/240(AHM)2022 is filed by the successful bidder for permitting him to withdraw the bid and claiming the money deposited (EMD) with the Liquidator. Reply is filed by the Liquidator. At the request of Ld. Counsel for the applicant, the matter is adjourned.

IA 362 of 2020, IA 388 of 2020 and IA 778 of 2020 are filed by the Liquidator Reply is filed by the Suspended Management. Pleadings are complete.

IA/747(AHM)2021 is filed by the successful bidder requesting time to pay balance sale amount. It is to be heard along with IA 240 of 2022

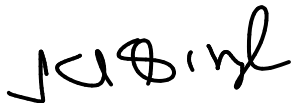
IA/828(AHM)2021 is also filed by the successful bidder seeking directions to the Directorate of Enforcement to set aside the attachment order. The Ld. Counsel appearing for the Respondent seeking time to file reply. It is to be filed within two weeks, by giving copy to the other side.

IA/8(AHM)2022 is filed by the Liquidator for allowing him to disburse the amount. It is to be heard along with IA 240 of 2022.

IA/122(AHM)2022 is filed by Indian Oil Corporation seeking deletion of name from IA 388 of 2020. It is to be heard along with IA 240 of 2022

Interim relief, if any, shall continue till the next date of hearing.

Matter stands adjourned to 26.04.2022



KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)



MADAN B GOSAVI
MEMBER (JUDICIAL)